

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No. 351/2021

(Arising out of impugned final judgment and order dated 17-12-2020 in CRLMC No. 2342/2020 passed by the High Court of Delhi at New Delhi)

MANOJ KUMAR TIWARI

Petitioner(s)

VERSUS

MANISH SISODIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.4318/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.4319/2021-EXEMPTION FROM FILING O.T. and IA No. 10181/2021 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP(CrI) No. 658/2021 (II-C)

Date : 27-01-2021 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. R. Venkataramani, Sr. Adv.
Mr. Neeraj, Adv.
Mr. Gaurang Kanth, Adv.
Mr. Amit Tiwari, Adv.
Mr. Satya Ranjan Swain, Adv.
Mr. Piyush Beriwal, Adv.
Mr. Shoumendu Mukherji, Adv.
Mr. Chitvan Singhal, Adv.
Ms. Vandana Dewan, Adv.
Mr. Sahaj Garg, Adv.
Ms. Damini Garg, Adv.
Mr. Rudra Paliwal, Adv.
Mr. Surender Kumar Gupta, AOR

Ms. Pinky Anand, Sr. Adv.
Mr. Sanjay Kumar Tyagi, AOR
Mr. Neeraj, Adv.
Mr. Amit Tiwari, Adv.

Mr. Gaurang Kanth, Adv.
Mr. Satya Ranjan Swain, Adv.
Mr. Vijay Joshi, Adv.
Mr. Mukul Singh, Adv.
Mr. Himanshu Pathak, Adv.
Mr. Kautilaya Birat, Adv.
Mr. Sahaj Garg, Adv.
Ms. Damini Garg, Adv.
Mr. Rudra Paliwal, Adv.

For Respondent(s)

Mr. Chirag M. Shroff, Adv.
Ms. Abhilasha Bharti, Adv.
Mr. Sushant Dogra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

There shall be an interim stay of the operation of the Summing Order dated 28.11.2019 passed by ACMM-I, Rouse Avenue Court Complex, New Delhi and all orders and proceedings emanating from the Complaint Case No. 51/2019 titled as '*Manish Sisodia v. Manoj Tiwari & Ors.*'.

(NIDHI AHUJA)
AR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR